

IN THE CENTRAL ADMINISTRATIVE 'TRIBUNAL JAIPUR BENCH JAIPUR.

* * *

Date of Decision: 30.7.1999

CP 15/98 (OA 526/95)

K.C.Sethi, Goods Guard under S.S.Jaipur, Western Railway.

... Petitioner

Versus

Shri V.D.Gupta, General Manager, Western Railway, Churchgate, Mumbai.

... Respondent

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN HON'BLE MR.N.P.NAWANI, ADM.MEMBER

For the Petitioner

... None

For the Respondent

... Mr.T.P.Sharma

ORDER PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, K.C.Sethi, in this Petition under Section 17 of the Administrative Tribunals Act, 1985, has alleged commission of contempt of court against the respondent due to his discbedience of the directions of the Tribunal issued in OA 526/95 on 29.8.97.

- 2. None is present for the petitioner. Mr.T.P.Sharma, counsel for the respondent, has been heard.
- 3. It is borne out by the record that this Tribunal had directed the respondent to take a decision about the seniority position of the petitioner on the post of Goods Guard within a period of three months from the date or receipt of a copy of the order passed in the CA referred to above. It is stated in the reply that decision has been taken by the respondent in the light of the directions given by the Tribunal and the petitioner has a agitated his grievance by filing another application. In the circumstances, no case of contempt is made out against the respondent. The Contempt Petition is dismissed. Notice issued is discharged.

(N.P.NAWANI)

nondan

ADM.MEMBER

CIKA LA (GOPAL KRISHNI VICE CHAIRMAI

VK